

[Mr. Speaker]

bus started running it was raining. Every time a bus starts it does not intimate to the Administration what happens. Anyhow since the statement will be made on whatever material will be available to the hon. Minister, all proper steps will be taken.

Shri T. B. Vittal Rao: What about the adjournment motion, Sir?

Mr. Speaker: It is disallowed. The hon. Minister can make a statement.

Shri T. B. Vittal Rao: It can be held over till the Minister makes his statement.

Mr. Speaker: No; but I will insist upon his making the statement.

PAPERS LAID ON THE TABLE

STATEMENT OF CASES IN WHICH THE LOWEST TENDERS HAVE NOT BEEN ACCEPTED BY THE INDIA STORE DEPARTMENT, LONDON

The Minister of Works, Housing and Supply (Shri K. C. Reddy): Sir, I beg to lay on the Table a copy of the statement of cases in which the lowest tenders have not been accepted by the India Store Department, London, during the half year ended the 30th June, 1957. [See Appendix II, Annexure No. 59.]

ANNUAL REPORT OF NANGAL FERTILIZERS AND CHEMICALS (PRIVATE) LTD.

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Sir, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Annual Report of the Nangal Fertilizers and Chemicals (Private) Limited along with the Audited Accounts of the Company for the year ended the 31st March, 1957. [Placed in Library. See. No. LT-383/57.]

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:—

(i) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th November, 1957, agreed without any amendment to the Industrial Finance Corporation (Amendment) Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 13th November, 1957.'

(ii) 'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Nursing Council (Amendment) Bill, 1957, which has been passed by the Rajya Sabha at its sitting held on the 19th November, 1957.'

INDIAN NURSING COUNCIL (AMENDMENT) BILL, 1957

LAI'D ON THE TABLE, AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Indian Nursing Council (Amendment) Bill, 1957, as passed by Rajya Sabha.

BUSINESS OF THE HOUSE

The Deputy Minister of Defence (Shri Raghuramsiah on behalf of Shri Satya Narayan Sinha): Sir, with your permission, on behalf of the Minister of Parliamentary Affairs, I rise to announce that Government business in this Sabha during the week commencing Monday, November 25, will be taken up in the following order:—

1. The Naga-Hills—Tuensang Area Bill.